# DIRECTORATE GENERAL OF FOREIGN TRADE
## (DES-VI SECTION)

## RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO. 01/85 DATED 04.04.2019 held on 11.04.2019

Please Note

(i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in

(ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.

(iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.

**(iv) For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**

(v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No.01/85 dated 04.04.2019 of Norms Committee-VI for the year 2019-20 was held on 11.04.2019 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

| Sl. No. | Name & Designation | Department |
|---|---|---|
| 1 | Shri Shaish Kumar, Technical Expert (Consultant)/Tech1 | DGFT |
| 2 | Shri D.N. Mathur, Technical Expert (Consultant)/Tech2 | DGFT |
| 3 | Shri Naveen Kumar, DDG | MoFPI |
| 4 | Shri S.Kipgen, Deputy DGFT | DGFT |
| 5 | Shri PradyumnaSahu, FTDO | DGFT |

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| 1 | **Case No.:5/31/85-ALC3/2011** | Party Name:M & B ENGINEERING LIMITED | Meet No/Date:1/85-ALC3/2019 | **Status:Deferred** |

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| | | 04.04.2019 | |
| HQ File :01/85/050/00181/AM12/ | RLA File :08/24/040/00228/AM12/ | Lic.No/Date:0810107322 03.01.2012 | Defer Date:16.05.2019 |

**Decision :** NC considered the case as per agenda and noted that RA Ahmedabad was requested to furnish information about the status of the AA and if not ratified, to send a hard copy of the application for examination and fixation of norms. The reply of the RA is still awaited. The Committee decided to send a reminder again to RA to expedite the reply.

The case stands deferred to 16.05.2019.

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| **Case No.:5/20/85-ALC3/2018** | Party Name:WRIGLEY INDIA PVT LTD., | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Approved** |
| HQ File :01/85/050/00188/AM19/ | RLA File :07/24/040/00408/AM12/ | Lic.No/Date:0710096311 28.06.2013 | |

**Decision :** NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the norms fixed on the same export product based on the earlier comments of the Technical Authority, i.e., MoFPI vide OM No. 8/DGFT/2011(Vol.II) dated 25.07.2016 allowing the inputs as under :

| Export Item | Quantity | S.No. | Import item with Brand Name | Quantity |
|---|---|---|---|---|
| i) Chewing Gum Double Mint | 1.00 Kg | 1 | Polyterpin Hydrocarbon Resin Piccolyte C115 | 0.05460 Kg/Kg |
| | | 2 | Synthetic Rubber Butyl Rubber | 0.020 Kg/Kg |
| | | 3 | Microsere 5706A Microcrystalline Wax | 0.03350 Kg/Kg |
| | | 4 | Wax Laminating2472 Laminating wax | As per packaging policy |
| | | 5 | Peppermint Flavour Snow A | 0.01040 Kg/Kg |

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| Export Item | Quantity | S.No. | Import item with Brand Name | Quantity |
|---|---|---|---|---|
| ii) Chewing Gum Juicy Fruit | 1.00 Kg | 1 | Polyterpin Hydrocarbon Resin Piccolyte C115 | 0.05545 Kg/Kg |
| | | 2 | Synthetic Rubber Butyl Rubber | 0.02079 Kg/Kg |
| | | 3 | Microsere 5706A Microcrystalline Wax | 0.03400 Kg/Kg |
| | | 4 | Wax Laminating2472 Laminating wax | As per packaging policy |
| | | 5 | Juicy Fruit Flavour Yellow Free | 0.00949 Kg/Kg |

| Export Item | Quantity | S.No. | Import item with Brand Name | Quantity |
|---|---|---|---|---|
| iii) Chewing Gum Spearmint | 1.00 Kg | 1 | Polyterpin Hydrocarbon Resin Piccolyte C115 | 0.05622 Kg/Kg |
| | | 2 | Synthetic Rubber Butyl Rubber | 0.02108 Kg/Kg |
| | | 3 | Microsere 5706A Microcrystalline Wax | 0.03452 Kg/Kg |
| | | 4 | Wax Laminating2472 Laminating wax | As per packaging policy |

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|---|---|---|---|---|
| | | 5 | Spearmint Flavour Canna | 0.00685 Kg/Kg |
| Export Item | Quantity | S.No. | Import item with Brand Name | Quantity |
| iv) Chewing Gum PK Peppermint 1.8 g | 1.00 Kg | 1 | Gum Bas SB DF 2456 Gum Base | 0.150 Kg/Kg |
| | | 2 | Cleargum MB 80(S4413) Food Starch | 0.018 Kg/Kg |
| | | 3 | Titanium Dioxide Kemira AFDC Titanium Dioxide | 0.0039 Kg/Kg |
| | | 4 | FV Dahlia Drum Dahlia Flavour | 0.0068 Kg/Kg |

RA may take subsequent consequential action accordingly.

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| | **Case No.:6/20/85-ALC3/2013** | Party Name:FERRERO INDIA PVT.LTD, | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00125/AM14/ | RLA File :31/83/040/00150/AM14/ | Lic.No/Date:3110061136 22.11.2013 | Defer Date:16.05.2019 |
| 3 | **Decision :** NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and commnets which is awaited. The Committee decided to remind the Technical Authority of the MoFPI to expedite their comments as the inputs in this case are different.<br><br>The case stands deferred to 16.05.2019. | | | |

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| | **Case No.:6/24/85-ALC3/2013** | Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00152/AM14/ | RLA File :05/24/040/00351/AM14/ | Lic.No/Date:0510374926 31.12.2013 | Defer Date:16.05.2019 |
| 4 | **Decision :** NC considered the case as per agenda and noted that the firm has 5 other applications with similar export/import items for which norms is yet to be fixed. The Committee has also noted that the firm has two production units, one at Ludhiana and other one at Moradabad. The Committee decided to direct the firm to submit all the 5 applications along with the COA, Shipping bill from both the productions units as well as Industrial License for further consideration and fixation of norms.<br><br>The case stands deferred to 16.05.2019. | | | |

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| | **Case No.:7/1/85-ALC3/2015** | Party Name:BELOOR BAYIR BIOTECH LTD, | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00006/AM16/ | RLA File :07/24/040/00453/AM15/ | Lic.No/Date:0710107884 19.03.2015 | Defer Date:16.05.2019 |
| 5 | **Decision :** NC considered the case as per agenda and noted that the firm has been issued DL on 09.01.2019 followed by reminder on 07.02.2019 in which the their reply is still awaited. The Committee decided to wait for the reply of the firm.<br><br>The case stands deferred to 16.05.2019. | | | |

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| **Case No.:6/20/85-ALC3/2018** | Party Name:WRIGLEY INDIA PVT LTD., | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Approved** |
| HQ File :01/85/050/00189/AM19/ | RLA File :07/24/040/00389/AM16/ | Lic.No/Date:0710109502 10.03.2016 | |

**Decision :** NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the norms fixed on the same export product based on the earlier comments of the Technical Authority, i.e., MoFPI vide OM No. 8/DGFT/2011(Vol.II) dated 25.07.2016 allowing the inputs as under :

| Export Item | Quantity | S.No. | Import item with Brand Name | Quantity |
|---|---|---|---|---|
| i) Wrigley Spearmint Sugar Sticks- Palestine Sugar Stic Chewing Gum | 1.00 Kg | 1 | Rub Cosar Synthetic Rubber (Butyl Rubber-Cosar) | 0.02079 Kg/Kg |
| | | 2. | Res Carpal 115 Polyterpin Hydrocarbon Resin | 0.05545 Kg/kg |
| | | 3 | Wax Microwax NL Microcrystalline Wax | 0.03450 Kg/Kg |
| | | 4 | Wax Laminating G 2472 Susin Laminating Wax | As per packaging policy |
| | | 5 | LFO SUS/SFS AST01S AI 88mm Silicate IN Aluminium Foil | As per packaging policy |
| | | 6 | FLV Canna Drum 55 gal Spearmint Oil (Canna) | 0.00685 Kg/Kg |

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| Export Item | Quantity | S.No. | Import item with Brand Name | Quantity |
|---|---|---|---|---|
| ii) Wrigley doublemint Sugar Sticks-Arab Sugar Stick Chewing Gum | 1.00 Kg | 1. | Rub Cosar Synthetic Rubber (Butyl Rubber-Cosar) | 0.02079 Kg/Kg |
| | | 2. | Res Carpal 115 Polyterpin Hydrocarbon Resin | 0.05545 Kg/kg |
| | | 3. | Wax Microwax NL Microcrystalline Wax | 0.03450 Kg/Kg |
| | | 4. | Wax Laminating G 2472 Susin Laminating Wax | As per packaging policy |
| | | 5. | LFO SUS/SFS AST01S AI 88mm Silicate IN Aluminium Foil | As per packaging policy |
| | | 6 | FLV Snow A Drum 55 gal Peppermint Oil (SnowA) | 0.00685 Kg/Kg |

| Export Item | Quantity | S.No. | Import item with Brand Name | Quantity |
|---|---|---|---|---|
| iii) Wrigley Juice Fruit Sugar Sticks-Arab Sugar Tick Chewing Gum | 1.00 Kg | 1. | Rub Cosar Synthetic Rubber (Butyl Rubber-Cosar) | 0.02079 Kg/Kg |
| | | 2. | Res Carpal 115 Polyterpin Hydrocarbon Resin | 0.05545 Kg/kg |
| | | 3. | Wax Microwax NL Microcrystalline Wax | 0.03400 Kg/Kg |
| | | 4. | Wax Laminating G 2472 Susin Laminating Wax | As per packaging policy |
| | | 5. | LFO SUS/SFS AST01S AI 88mm Silicate IN Aluminium Foil | As per packaging policy |
| | | 6. | FLV Yellow Free I Drum 55 gal | 0.00949 Kg/Kg |

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|---|---|---|---|---|
| | | | Juice Fruit Flavour (Yellow Free) | |

| Export Item | Quantity | S.No. | Import item with Brand Name | Quantity |
|---|---|---|---|---|
| iv) Wrigley Spearmint Sugar Sticks-arab Sugar Stick Chewgum | 1.00 Kg | 1. | Rub Cosar Synthetic Rubber (Butyl Rubber-Cosar) | 0.02079 Kg/Kg |
| | | 2. | Res Carpal 115 Polyterpin Hydrocarbon Resin | 0.05545 Kg/kg |
| | | 3. | Wax Microwax NL Microcrystalline Wax | 0.03400 Kg/Kg |
| | | 4. | Wax Laminating G 2472 Susin Laminating Wax | As per packaging policy |
| | | 5. | LFO SUS/SFS AST01S AI 88mm Silicate IN Aluminium Foil | As per packaging policy |
| | | 6. | FLV Canna Drum 55 gal Spearmint Oil (Canna) | 0.00685 Kg/Kg |

| Export Item | Quantity | S.No. | Import item with Brand Name | Quantity |
|---|---|---|---|---|
| v) PK Peppermint Sugar Pellet Sugar Pellet Chewing Gum | 1.00 Kg | 1. | CLR TW (Titanium Dioxode Anatase) Titanium Dioxide | 0.0039 Kg/Kg |
| | | 2. | Clear Gum MB80 Glassigel/Food Starch | 0.018 Kg/Kg |
| | | 3. | Flavor Dahlia Drum SS Gal Flavor dahlia | 0.0068 Kg/Kg |
| | | 4. | BAS SB DF2456 45 Kg Pal Plastic MB Chewing Gum Base | 0.150 Kg/Kg |

RA may take subsequent consequential action accordingly.

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| 7 | **Case No.:2/14/85-ALC3/2018** | Party Name:REYNOLDS PENS INDIA P LTD | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00121/AM19/ | RLA File :04/24/040/00240/AM18/ | Lic.No/Date:0410164055 08.03.2018 | Defer Date:16.05.2019 |

**Decision :** NC considered the case as per agenda and noted that the reply of the firm was forwarded to the Technical Authority, i.e, Tech.1 for examination and comments. The Committee decided to seek following justification on the basis of the comments of the Technical Authority, i.e., Tec.1;

" Justification for use of 2 No. Of Tungsten Carbide Ball of different specification in export item No.1"

The case stands deferred to 16.05.2019.

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| 8 | **Case No.:8/20/85-ALC3/2018** | Party Name:STIC-ON PAPERS PVT LTD | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Approved** |
| | HQ File :01/85/050/00191/AM19/ | RLA File :09/24/040/00186/AM19/ | Lic.No/Date:0910066467 17.07.2018 | |

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**Decision :** NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the inputs as under :

Export Item

| | |
|---|---|
| Thermal Transfer Ribbon-TTR Wax W111P | 1.00 Sq. Mtr. |

Import Item

| | |
|---|---|
| Barcode Printing Film TDW 121 | 1.02 Sq. Mtr./Sq.Mtr. content in export product. |

RA may take subsequent consequential action accordingly.

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| | **Case No.:13/14/85-ALC3/2018** | Party Name:SAMI SPICES AND HERBS PVT. LTD. | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00132/AM19/ | RLA File :03/95/040/00452/AM19/ | Lic.No/Date:0310823256 24.08.2018 | Defer Date:16.05.2019 |
| 9 | **Decision :** NC considered the case as per agenda and noted that the reply of the firm was considered and the Committee decided to seek following information from the firm;<br>i) Whether the firm has its own sterilization equipments in its premises or the sterilization activities are done through other firm/agencies (3rd Party).<br>ii) The justification of wastage claimed during the sterilization activities.<br>iii) Whether the firm has obtained the AA as manufacturer exporter or as a merchant exporter.<br><br>The case stands deferred to 16.05.2019. | | | |

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| | **Case No.:28/14/85-ALC3/2018** | Party Name:GEO FRESH NUTRACEUTICALS | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Rejected** |
| | HQ File :01/85/050/00147/AM19/ | RLA File :08/24/040/00181/AM19/ | Lic.No/Date:0810143347 28.08.2018 | |
| 10 | **Decision :** NC considered the case as per agenda and noted that both the export/import item i.e., Glycerine is of the same grade and there is no manufacturing activity in the process. The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularisation of the case.<br><br>RA may take subsequent consequential action accordingly. | | | |

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| | **Case No.:29/14/85-ALC3/2018** | Party Name:KOMATHA IMPEX PRIVATE LIMITED | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00148/AM19/ | RLA File :04/24/040/00120/AM19/ | Lic.No/Date:0410164634 03.09.2018 | Defer Date:16.05.2019 |
| 11 | **Decision :** NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MoFPI for examination and comments which is awaited. The Committee decided to remind the Technical Authority, i.e., MoFPI to expedite their comments. | | | |

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| | The case stands deferred to 16.05.2019. |

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| | **Case No.:27/14/85-ALC3/2018** | Party Name:REYNOLDS PENS INDIA P LTD | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00146/AM19/ | RLA File :04/24/040/00117/AM19/ | Lic.No/Date:0410164640 04.09.2018 | Defer Date:16.05.2019 |
| 12 | **Decision :** NC considered the case as per agenda and noted that the reply of the firm was forwarded to the Technical Authority, i.e, Tech.1 for examination and comments. The Committee decided to seek following justification on the basis of the comments of the Technical Authority, i.e., Tec.1;<br><br>i) Justification for use of 2 No. of Tungsten Carbide Ball of different specification in export item No.1.<br>ii) Function and Specification of import item at No.7.<br><br>The case stands deferred to 16.05.2019. | | | |

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| | **Case No.:10/14/85-ALC3/2018** | Party Name:CHIRAL ORGANICS (P) LTD. | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Rejected** |
| | HQ File :01/85/050/00129/AM19/ | RLA File :03/94/040/00529/AM19/ | Lic.No/Date:0310823892 19.09.2018 | |
| 13 | **Decision :** NC considered the case as per agenda and noted that both the export/import item is Amioca Starch and there is no manufacturing activity in the process. The Committee therefore, decided to reject the case with direction to the firm to pay Custom Duty and applicable interest for regularisation of the case.<br><br>RA may take subsequent consequential action accordingly. | | | |

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| | **Case No.:25/14/85-ALC3/2018** | Party Name:PUSILIN BIOTECHNOLOGY PRIVATE LIMITED | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Approved** |
| | HQ File :01/85/050/00144/AM19/ | RLA File :06/24/040/00033/AM19/ | Lic.No/Date:0610038988 26.09.2018 | |
| 14 | **Decision :** NC considered the case as per agenda and noted that the Technical Team comprising of Technical Consultants (Tech.1 & Tech.2) and DDG(SKK) had visited the manufacturing unit of the firm to access the manufacturing process and utilization of large quantity of enzymes and submitted their following recommendations;<br><br>" As per the data collected from the plant, 4000kg +-10% of Bovine Cartilages require 110 kg to 115 kg of Enzyme (Imported) to produce between 250 kg to 350 kg Chrondoitin Sulphate of assay ranging between 80% to 90%. As such, the consumption pattern of Enzyme varies from 300 g to 400g/kg of Chrondoitin Sulphate (Export Product). As firm have applied only 250g of enzyme/kg of Chrondoitin Sulphate (export), the team recommended the same for deciding the case."<br><br>Based on the above recommendation of the Technical Team, the Committee decided to fix the following norms of the AA;<br><br>Export Item | | | |

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|---|---|
| Chondroitin Sulphate | 44000 Kg |

Import Item

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|---|---|
| Enzyme (For Industrial use) | 11000 Kg |

RA may take subsequent consequential action accordingly

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|---|---|---|---|
| **Case No.:7/20/85-ALC3/2018** | Party Name:BOMMIDALA ENTERPRISES PVT.LTD | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| HQ File :01/85/050/00190/AM19/ | RLA File :09/24/040/00476/AM19/ | Lic.No/Date:0910067008 31.12.2018 | Defer Date:16.05.2019 |

15 **Decision :** NC considered the case as per agenda and noted that the application of the firm was forwarded to the Technical Authority, i.e, MoFPI for examination and comments. MoFPI has returned the application with the remark that the subject mater does not come under their purview. The Committee therefore, decided to forward the application to the Technical Authority, i.e., DIPP for examination and comments.

The case stands deferred to 16.05.2019.

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| **Case No.:11/20/85-ALC3/2018** | Party Name:R K PRODUCTS | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| HQ File :01/85/050/00194/AM19/ | RLA File :06/24/040/00058/AM19/ | Lic.No/Date:0610039087 09.01.2019 | Defer Date:16.05.2019 |

16 **Decision :** NC considered the case as per agenda and noted that the application of the firm has been forwarded to the Technical Authority, i.e, MSME (Chemical Division) for examination and comments. Their comments are still awaited. The Committee therefore, decided to remind them to expedite their comments.

The case stands deferred to 16.05.2019.

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| **Case No.:11/1/85-ALC3/2019** | Party Name:AMOL PHARMACEUTICALS PVT. LTD. | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Approved** |
| HQ File :01/85/050/00350/AM19/ | RLA File :13/24/040/00131/AM19/ | Lic.No/Date:1310049223 01.03.2019 | |

17 **Decision :** NC considered the case as per agenda and decided to fix the norms of the AA allowing the following inputs (based on the comments of Technical Authority, i.e., Tech.2;

Export Item

| | |
|---|---|
| Alpha Lipoic Acid Granular 88 | 2705.628 Kg |

(Each 100 mg Granular Powder contain Alpha Lipoic Acid 88mg.)

Import Item

| | |
|---|---|
| Alpha Lipoic Acid | 2408.000 Kg. |

RA may take subsequent consequential action accordingly

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| | **Case No.:1/1/85-ALC3/2019** | Party Name:THE GLOBAL GREEN COMPANY LTD | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00340/AM19/ | RLA File :09/24/040/00599/AM19/ | Lic.No/Date:0910067242 06.03.2019 | Defer Date:16.05.2019 |
| 18 | **Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from RA. The Committee therefore, decided to request RA Hyderabad to furnish the hard copy of the application for examination and fixation of norms on the above AA.<br><br>The case stands deferred to 16.05.2019. | | | |

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| | **Case No.:12/1/85-ALC3/2019** | Party Name:SHABARI TRADING CO., | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Rejected** |
| | HQ File :01/85/050/00351/AM19/ | RLA File :10/24/040/00066/AM19/ | Lic.No/Date:1010060143 07.03.2019 | |
| 19 | **Decision :** NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case. | | | |

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| | **Case No.:2/1/85-ALC3/2019** | Party Name:ORIENT CRAFT LIMITED | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Transferred** |
| | HQ File :01/85/050/00341/AM19/ | RLA File :05/24/040/00710/AM19/ | Lic.No/Date:0510409888 08.03.2019 | |
| 20 | **Decision :** NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. | | | |

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| | **Case No.:3/1/85-ALC3/2019** | Party Name:ORIENT CRAFT LIMITED | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Transferred** |
| | HQ File :01/85/050/00342/AM19/ | RLA File :05/24/040/00701/AM19/ | Lic.No/Date:0510409889 08.03.2019 | |
| 21 | **Decision :** NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather. | | | |

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| 22 | **Case No.:4/1/85-ALC3/2019** | Party Name:STIC-ON PAPERS PVT LTD | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00343/AM19/ | RLA File :09/24/040/00605/AM19/ | Lic.No/Date:0910067254 11.03.2019 | Defer Date:16.05.2019 |

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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from RA. The Committee therefore, decided to request RA Hyderabad to furnish the hard copy of the application for examination and fixation of norms on the above AA.

The case stands deferred to 16.05.2019.

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| 23 | **Case No.:5/1/85-ALC3/2019** | Party Name:SETIA OVERSEAS | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Rejected** |
| | HQ File :01/85/050/00344/AM19/ | RLA File :30/24/040/00040/AM19/ | Lic.No/Date:3010104631 13.03.2019 | |

**Decision :** NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.

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| 24 | **Case No.:6/1/85-ALC3/2019** | Party Name:VADILAL INDUSTRIES LIMITED | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00345/AM19/ | RLA File :08/24/040/00428/AM19/ | Lic.No/Date:0810144773 14.03.2019 | Defer Date:16.05.2019 |

**Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from RA. The Committee therefore, decided to request RA Ahmedabad to furnish the hard copy of the application for examination and fixation of norms on the above AA.

The case stands deferred to 16.05.2019.

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| 25 | **Case No.:7/1/85-ALC3/2019** | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Rejected** |
| | HQ File :01/85/050/00346/AM19/ | RLA File :03/94/040/00203/AM19/ | Lic.No/Date:0310827803 19.03.2019 | |

**Decision :** NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.

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| 26 | **Case No.:8/1/85-ALC3/2019** | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Rejected** |
| | HQ File :01/85/050/00347/AM19/ | RLA File :03/94/040/00204/AM19/ | Lic.No/Date:0310827810 19.03.2019 | |

**Decision :** NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case.

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Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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| 27 | **Case No.:10/1/85-ALC3/2019** | Party Name:DRYTECH PROCESSES (I)PVT.LTD; | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Rejected** |
| | HQ File :01/85/050/00349/AM19/ | RLA File :03/94/040/00205/AM19/ | Lic.No/Date:0310827814 19.03.2019 | Defer Date: |
| | **Decision :** NC considered the case as per agenda and noted that the application of the firm with above file No. of the RA has already been considered by the Committee and norms fixed under 4.06 of HBP, 2015-20. The Committee therefore, decided to withdraw the case. | | | |

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| 28 | **Case No.:9/1/85-ALC3/2019** | Party Name:GROWEL FEEDS PRIVATE LIMITED | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status:Deferred** |
| | HQ File :01/85/050/00348/AM19/ | RLA File :09/24/040/00606/AM19/ | Lic.No/Date:0910067301 19.03.2019 | Defer Date:16.05.2019 |
| | **Decision :** NC considered the case as per agenda and noted that the hard copy of the application has not been received from RA. The Committee also observed that the import and export items appear to be same with different ITCHS code. The Committee therefore, decided to request RA Hyderabad to furnish the hard copy of the application for further examination.<br><br>The case stands deferred to 16.05.2019. | | | |

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| 29 | **Case No.:13/1/85-ALC3/2019** | Party Name:SARK SPICE PRODUCTS PVT.LTD. | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Approved** |
| | HQ File :01/85/050/00352/AM19/ | RLA File :10/24/040/00102/AM19/ | Lic.No/Date:1010060151 19.03.2019 | |
| | **Decision :** NC considered the case as per agenda and noted that vide Policy Circular No.05/2009-14 dated 14.08.2013, RA can take action on the basis of Sample Analysis Report (SAR) furnished by the Spice Board. The Committee therefore, decided to request RA, Kochi to take appropriate action in accordance with above mentioned Policy Circular.<br><br>RA may take subsequent consequential action accordingly. | | | |

## MANUAL CASES

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| 01 | **Case No. M-01** | Party Name:M/s. FERRERO INDIA PVT. LTD. | Meet No/Date:1/85-ALC3/2019 04.04.2019 | Status: |
| | HQ File : 01/85/50/00125/AM14/DE S.VI | RLA File : | Lic.No/Ecom NO. | Deferred |
| | **Subject:** Modification of already fixed ad-hoc input output norms in respect of 52 | | | |

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| | Advance Authorizations obtained by M/s Ferrero India Pvt. Ltd. AA Nos. 0310800764 Dated:08.12.2015, 0310797629 Dated:24.07.2015, 0310797476 Dated:21.07.2015, 0310798636 Dated:03.09.2015, 0310799610 Dated:21.10.2015, 0310801022 Dated:15.12.2015, 0310802196 Dated:03.02.2016, 0310803373 Dated:16.03.2016, 0310803375 Dated:16.03.2016, 0310797478 Dated:21.07.2015, 0310799611 Dated:21.10.2015, 0310799733 Dated:28.10.2015, 0310800351 Dated:20.11.2015, 0310800762 Dated:08.12.2015, 0310801023 Dated:15.12.2015, 0310802059 Dated:27.01.2016, 0310802060 Dated:27.01.2016, 0310802195 Dated:03.02.2016, 0310807297 Dated:22.08.2016, 0310806704 Dated:28.07.2016, 0310806705 Dated:28.07.2016, 0310807296 Dated:22.08.2016, 3110054008 Dated 01.05.2012, 3110054381 Dated 22.05.2012, 3110054407 Dated 23.05.2012, 3110054195 Dated 14.05.2012, 3110054225 Dated 11.05.2012, 3110054683 Dated 12.06.2012, 3110054427 Dated 24.05.2012, 3110054428 Dated 24.05.2012, 3110054680 Dated 14.06.2012, 3110054517 Dated 30.05.2012, 3110054606 Dated 05.06.2012, 3110054681 Dated 14.06.2012, 3110054501 Dated 29.05.2012, 3110054682 Dated 14.06.2012, 3110054519 Dated 30.05.2012, 3110054592 Dated 04.06.2012, 3110054593 Dated 04.06.2012, 3110056192 Dated 11.05.2012, 3110058549 Dated 31.05.2013, 3110059475 Dated 19.07.2013, 3110059474 Dated 19.07.2013, 3110061136 Dated 30.09.2014, 0310761844 Dated 13.12.2013, 0310761874 Dated 25.02.2014, 0310774449 Dated 13.03.2014, 3110056649 Dated 02.01.2013, 3110056453 Dated 11.12.2012, 3110056648 Dated 02.01.2013, 3110056899 Dated 23.01.2013, 3110056650 Dated 02.01.2013. |
| | **Decision :** NC considered the case as per agenda and noted the following observations made by Technical Authority, i.e, MoFPI submitted vide OM No. E-140117/2016 dated 30th March, 2019;<br><br>i) MoFPI constituted a technical team with the representatives from NIFTEM, IIFPT and MoFPI for consideration of total 22 Advance Authorisations obtained by the firm.<br><br>ii) Based on the report submitted by Technical Team, MoFPI has recommended IO norms under Para 4.07 of HBP of Kinder Joy chocolate from 4 different routes i.e. KJ-Cocoa Powder, KJ-Milk Chocolate, KJ- Milk Enrobatura and KJ- Tartufino.<br><br>iii) Committee observed that Technical team has analysed that of the total wastage claimed, nearly 12.65% is due to KJ edible rejection & KJ production rejection. While arriving at IO norms, normal wastage minus the scrap value is admissible. However, no credit for any production inefficiency or mishandling/mismanagement can be given to the firm (which is also documented by SAP Software). Committee considering the above facts furnished by the Technical Authority, i.e., MoFPI decided to request them to furnish their revised recommendation for fixation of norms of the 22 AAs without taking into account the wastage of 12.65% (on account of rejection which is distinct from normal wastage in production process) of the firm.<br><br>The case stands deferred to 16.05.2019. |

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| 02 | **Case No. M-02** | Party Name: M/s. Viscus Oils Pvt. Ltd. | Meet No/Date:1/85-ALC3/2019 04.04.2019 | Approved |

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| HQ File : 01/85/171/00062/AM19/DES.VI | RLA File : 56/24/040/00031/AM19 | Lic.No/Ecom NO. 11/88/006/13400/0568/5829 dated 29.08.2018 | |

**Subject**: Application for issuance of Advance Authorization under para 4.6 submitted M/s. Viscus Oils Pvt. Ltd. for export of "Methyl Ester" against Import of "Crude Degummed Soyabean Oil – Edible Grade and Methnol".

**Decision :** NC considered the case as per agenda and noted the following observations made by the Technical Authority, i.e., Tech.1

"On the basis of information give by the firm taking 97% reaction yield, licence may be issued as under"

Based on the above inputs the Committee decided to ratify the norms under Para 4.06 of HBP allowing the following inputs;

Export Item

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| Soya Methyl Ester | 150 MT |

Import Item

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| Crude Degummed Soyabean Oil- edible Grade | 156.9 MT |
| Methnol | 15.750 MT |

The above fixation of adhoc norms is valid for present application under para 4.06 & norms are valid for one year from the date of uploading the minutes in DGFT website.

No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.

RA may take subsequent consequential action accordingly.

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| 03 | **Case No. M-03** | Party Name: M/s Adani Wilmar Ltd. | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status: Deferred** |
| | HQ File : 01/85/171/00081/AM19/DES.VI | RLA File : 08/24/040/00375/AM19 | Lic.No/Ecom NO. 08/99/000/36300/0593/3937 dated 22.01.2019 | Defer Date: 16.05.2019 |

**Subject**: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of import crude palm Oil (Edible grade) application filed vide Ecom. Ref. No. 08/99/000/36300/0593/3937 dated 22.01.2019 filed by M/s Adani Wilmar Ltd.

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| | **Decision :** NC considered the case as per agenda and noted that the firm has applied for prior fixation of norms under Para 4.06 of HBP, 2015-20. However, instead of furnishing information in ANF 4B, the firm has furnished information in ANF 4A. The application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for commnets who has also requested for ANF 4B of the firm. The firm has already been requested to furnish information in ANF 4B immediately which is still awaited. The Committee decided to remind the firm to expedite on furnishing information in ANF 4B.<br><br>The case stands deferred to 16.05.2019. |

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| 04 | **Case No. M-04** | Party Name: M/s Adani Wilmar Ltd. | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status: Deferred** |
| | HQ File : 01/85/171/00079/AM19/DES.VI | RLA File : 08/24/040/00220/AM19 | Lic.No/Ecom NO. 08/99/000/36300/0570/8926 dated 12.09.2018 | Defer Date: 16.05.2019 |
| | **Subject**: Fixation of adhoc norms under para 4.06 of FTP, 2015-20 before execution of import crude palm Oil (Edible grade) application filed vide Ecom. Ref. No. 08/99/000/36300/0570/8926 dated 12.09.2018 filed by M/s Adani Wilmar Ltd. | | | |
| | **Decision :** NC considered the case as per agenda and noted that the firm has applied for prior fixation of norms under Para 4.06 of HBP, 2015-20. However, instead of furnishing information in ANF 4B, the firm has furnished information in ANF 4A. The application of the firm has been forwarded to the Technical Authority, i.e., MoFPI for commnets who has also requested for ANF 4B of the firm. The firm has already been requested to furnish information in ANF 4B immediately which is still awaited. The Committee decided to remind the firm to expedite on furnishing information in ANF 4B.<br><br>The case stands deferred to 16.05.2019. | | | |

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| 05 | **Case No. M-05** | Party Name: SRS UNISTRAW PRIVATE LIMITED | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status: Deferred** |
| | HQ File : 01/85/050/00024/AM16/DES.VI | RLA File : 03/95/040/00878/AM15/ | Lic.No/Ecom NO. 0310793568 Dated:04.02.2015 | Defer Date: 16.05.2019 |
| | **Subject**: Fixation of adhoc norms for Advance Authorisation No. 0310793568 dated:04.02.2015 for export of "Angry Birds- Chocosamba, Angry Birds – Carnaberry, | | | |

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Udyog Bhawan, New Delhi

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| | Angry Birds- Farofacream and Angry Birds - Marcanana" against import of "Mango Flavor, Acai Flavor, Banana Flavor, Plastic Filters Flow Wrap Chocosamba, Flow Wrap Beach Mango, Flow Wrap Carnaberry, Flow Wrap Farofacream, Flow Wrap Marcanana, 3 Pack Pouch, and 10 Pack Pouch" Obtained by M/s SRS UNISTRAW PRIVATE LIMITED |
| | **Decision :** NC considered the case as per agenda and noted that on the request of the the firm, they were directed to appear before the Norms Committee for Personal Hearing on 11th April, 2019. However the firm vide email dated 9th April, 2019 has expressed their inability to appear before the Committee based on their pre-occupation and requested for another date. The Committee considered the request of the firm and decided to defer the PH to the next meeting.<br><br>The case stands deferred to 16.05.2019. |

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| 06 | **Case No. M-06** | Party Name: SRS UNISTRAW PRIVATE LIMITED | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status: Deferred** |
| | HQ File : 01/85/050/00073/AM16 /DES.VI | RLA File : 03/95/040/01103/A M15/ | Lic.No/Ecom NO. 0310796027 Dated:19.05.2015 | Defer Date: 16.05.2019 |

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| | **Subject**: Fixation of adhoc norms for Advance Authorisation No. 0310796027 dat 19.05.2015 for export of "Mil Flavoring Straw – Maracanana, Milk Flavoring Straws Banana Smoothie, Milk Flavoring Straws - Banana Smoothie, Milk Flavoring Straws Banana Smoothie and Milk Flavoring Straw: Banana Licious" against import of "Ac Flavor, Banana Flavor, Vanilla Flavor and Flow Wrap Maracanana and Plastic Filte Obtained by M/s SRS UNISTRAW PRIVATE LIMITED |
| | **Decision :** NC considered the case as per agenda and noted that on the request of the the firm, they were directed to appear before the Norms Committee for Personal Hearing on 11th April, 2019. However the firm vide email dated 9th April, 2019 has expressed their inability to appear before the Committee based on their pre-occupation and requested for another date. The Committee considered the request of the firm and decided to defer the PH to the next meeting.<br><br>The case stands deferred to 16.05.2019. |

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| 07 | **Case No. M-07** | Party Name: SRS UNISTRAW | Meet No/Date:1/85-ALC3/2019 | **Status: Deferred** |

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| | | PRIVATE LIMITED | 04.04.2019 | |
| | HQ File : 01/85/050/00036/AM16 /DES.VI | RLA File : 03/95/040/01021/A M15 | Lic.No/Ecom NO. 0310794569 Dated:13.03.2015 | Defer Date: 16.05.2019 |

**Subject**: Fixation of adhoc norms for Advance Authorisation No. 0310794569 dated 13.03.2015 for export of "Milk Flavoring Straw: Honeycomb" against import of "Honeycomb Flavor and Plastic Filters" Obtained by M/s SRS Unistraw Private Limited.

**Decision :** NC considered the case as per agenda and noted that on the request of the the firm, they were directed to appear before the Norms Committee for Personal Hearing on 11th April, 2019. However the firm vide email dated 9th April, 2019 has expressed their inability to appear before the Committee based on their pre-occupation and requested for another date. The Committee considered the request of the firm and decided to defer the PH to the next meeting.

The case stands deferred to 16.05.2019.

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| 08 | **Case No. M-08** | Party Name: SRS UNISTRAW PRIVATE LIMITED | Meet No/Date:1/85-ALC3/2019 04.04.2019 | **Status: Deferred** |
| | HQ File : 01/85/050/00009/AM16 /DES.VI | RLA File : 03/95/040/00996/A M15 | Lic.No/Ecom NO. 0310794149 dated 25.02.2015 | Defer Date: 16.05.2019 |

**Subject**: Fixation of adhoc norms for Advance Authorisation No. 0310794149 dated 25.02.2015 for export of "Collagen SIP Pink Lemonade" against import of "Collagen FCP-G, Lemon Flavor, Orange Flavor, Stevia, Plastic Filters, Flow Wrap and 14 Pack Pouch" Obtained by M/s SRS Unistraw Private Limited.

**Decision :** NC considered the case as per agenda and noted that on the request of the the firm, they were directed to appear before the Norms Committee for Personal Hearing on 11th April, 2019. However the firm vide email dated 9th April, 2019 has expressed their inability to appear before the Committee based on their pre-occupation requested for another date. The Committee considered the request of the firm and decided to defer the PH to the next meeting.

The case stands deferred to 16.05.2019.

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Udyog Bhawan, New Delhi

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| 09 | **Case No. M-09** | Party Name: M/s V.K. Chander Shekhar & Co. | Meet No/Date:1/85-ALC3/2019 04.04.2019 | Rejected |
| | HQ File : 01/85/171/00001/AM20/DES.VI | RLA File : | Lic.No/Ecom NO. 18/99/000/42900/0601/7396 | |
| | **Subject**: Application for issuance of Advance Authorization under para 4.6 submitted by M/s V.K. Chander Shekhar & Co. for export of "Walnut Kernels (Chandler Variety)" against Import of "Walnuts in Shell (chandler Variety)". | | | |
| | **Decision :** NC considered the case as per agenda and noted that the firm has fulfilled EODC against AA No. 1810004325 dated 08.01.2016. The Committee also noted that the firm has been issued another AA No1810004333 dated 14.06.2019 by RA, Jammu for same export/import items on the basis of the norms fixed under Para 4.06 of HBP, 2015-20. The firm has not yet furnished any information on completion of EO against this AA. The Committee felt that the firm should complete the EO of the AAs already obtained under Para 4.06 of HBP, 2015-20 before submitting further application for fixation of norms for export/import of the same items and therefore, decided to close this case.<br><br>RA may take subsequent consequential action accordingly | | | |

Date:02.05.2019
Place:New Delhi

(Pradyumna Sahu)
Foreign Trade Development Officer

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